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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

C.A.NO. 18 of 1990 in

O.A. NO. 368 of 1989.

~~TA NO.~~

DATE OF DECISION 29.8.1995.

Shri D.V.Simon Petitioner

Shri G.K.Badheka Advocate for the Petitioner (s)

Versus

Union of India and ors. Respondent

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri D.V.Simon,  
C/o.V.L.Simon,  
Wallacepur, P.O.Sanodar,  
Dist. Bhavnagar.

...Applicant.

(Advocate : Mr.G.K.Badheka)

Versus

1. The Union of India,  
Owning and representing  
Western Railway, Through :  
The General Manager, Western Railway,  
Churchgate, Bombay.

2. The Divisional Railway Manager,  
Western Railway,  
Bhavnagar Division,  
Bhavnagar Para.

3. The Bridge Inspector,  
Western Railway,  
Bhavnagar Division,  
Bhavnagar Para.

... Respondents.

ORAL ORDER

C.A. NO. 18 of 1990

in

O.A. NO. 368 of 1989.

Date : 29/8/1995.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

In view of the applicant's advocate's letter dated 1.8.1995, (kept in 'C' file) C.A. stands disposed of.  
No order as to costs.

(K. Ramamoorthy)  
Member(A)

(N.B.Patel)  
Vice Chairman

ait.